

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-30/ND/2023

IN THE MATTER OF:

Regency Fincorp Ltd.

.....Applicant

Vs.

Manhar Logistics Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have received a copy of the reply given by the Corporate Debtor. Ld. Counsel on behalf of the Corporate Debtor is also present and submitted that they could not file their reply due to some technical difficulty. It is noticed that the same was the situation on the last date of hearing i.e. on 11.03.2024. Last opportunity is given to the Corporate Debtor to file their reply and bring the same on record. List the matter on **21.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)